

1	2	3	4	5	6	7	8	9	10
Maharashtra	115.47	76.65	73.06	43.69	50.88	0.00	43.69	12.8	57.54
Manipur	23.40	28.45	13.31	8.85	7.79	5.43	8.85	8.37	11.66
Meghalaya	9.20	6.98	6.98	3.48	0.47	7.45	3.48	0.67	4.58
Mizoram	11.71	19.03	19.03	4.43	5.41	4.81	4.43	8.12	5.83
Nagaland	26.33	31.39	31.39	9.96	13.78	12.44	9.96	18.05	13.12
Odisha	38.24	42.92	42.92	14.47	19.46	12.54	14.47	26.22	19.05
Punjab	40.25	38.13	38.13	15.23	20.67	12.10	15.23	27.6	20.05
Rajasthan	76.61	102.5	68.33	28.99	34.18	29.22	28.99	34.54	38.17
Sikkim	4.34	3.57	3.57	1.64	0.22	0.00	1.64	1.96	2.17
Tamil Nadu	85.38	85.74	85.74	32.31	63.9	29.70	32.31	89.24	42.54
Tripura	19.22	22.69	15.79	7.28	7.00	2.26	7.28	1.4	9.58
Telangana	0.00	68.13	47.49	16.22	16.32	12.15	16.22	29.4	21.35
Uttar Pradesh	154.87	169.23	143.30	58.59	69.99	0.00	58.59	35.8	77.16
Uttarakhand	8.25	8.81	7.32	3.12	3.74	3.32	4.68	8.53	4.11
West Bengal	70.84	47.4	19.29	26.80	35.52	23.05	26.80	12.31	35.3
TOTAL	1375.01	1397.24	1114.46	520.25	594.68	259.02	523.43	593.80	685.09
Contingency Reserve	75.00			29.75			29.75		38.45
Mega City Policing	50.00			45.00			41.82		45.00
PMU								0.22	0.45
G/TOTAL	1500.00			595.00			595.00	594.02	769.00

- Utilization Certificates for 2016-17 and 2017-18 are not due.
- Releases to various States are subject to proper utilization and performance.
- Release shown against the States include contingency, MCP, Supplementary and better performance incentive funds.

Dispute regarding distribution of properties between Uttarakhand and Uttar Pradesh

†1188. SHRI MAHENDRA SINGH MAHRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether disputes regarding distribution of properties between Uttarakhand and Uttar Pradesh have been resolved;

†Original notice of the question was received in Hindi.

(b) if so, whether all resources located in Uttarakhand State have come in jurisdiction of State;

(c) if not, whether it is not the violation of section-3 of Constitution of India in which it is explained that all the properties and resources located in new State would be under the jurisdiction of that State; and

(d) if so, whether Uttarakhand State should expect justice according to Constitution?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (d) In exercise of the power conferred under Part VII, VIII and IX of the Uttar Pradesh Reorganisation Act (UPR Act), 2000, a notification was issued by the Central Government to the effect that the present arrangement in regard to the administration, construction, maintenance and operation of Head works (dams, barrages, regulators, reservoirs) and part of canal network necessary to supply water to the State concerned be continued till the constitution of the Ganga Management Board or till further directions issued by the Government of India in this regard. A draft notification for the constitution of Ganga Management Board as per Section 80 of the UPR Act, 2000 has been prepared and shared with the concerned States. The current status of transfer of assets/properties between the two States is as follows:—

- (a) 37 canals (28 in Haridwar District and 9 in Udham Singh Nagar District) have already been transferred to Uttarakhand by Uttar Pradesh.
- (b) 8 canals situated in Moradabad District under the control of Uttarakhand have already been transferred to Uttar Pradesh by Uttarakhand.
- (c) As per agreement between the two States dated 02.02.2015, transfer of about 25% of buildings and unutilised land which is in the territory of Uttarakhand but under control of Government of UP has been approved by Government of UP *vide* their letter dated 26.12.2016. Uttarakhand has inventorised a list of buildings and unutilised lands and requested Government of UP to transfer physically these properties.